Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Review Petition No. 3 of 2013 in
Appeal No. 172 of 2011

Dated: 18th February, 2013

Present   : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Sardar Power Pvt. Ltd.   **... Appellant(s)**

Versus

Andhra Pradesh Electricity Regulatory
Commission & Ors.   **....Respondent(s)**

Counsel for the Appellant(s):   Mr. K. Gopal Choudhary

Counsel for the Respondent(s) :   Mr. Hanumantha Rao (Appellant
                                          In Appeal Nos. 26, 29,38/12)
                                       Mr. K.V. Mohan
                                       Mr. K.V. Balakrishna for APERC
                                       Ms. Swapna Seshadri with
                                       Mr. K.M. Panda (Rep.) (173/12)

                                       Mr. A. Subba Rao for R.1 to 6

Review Petition No. 4 of 2013 in
Appeal No. 166 of 2011

Biomass Energy Developers Association
& Ors.   **... Appellant(s)**

Versus

Andhra Pradesh Electricity Regulatory
Commission & Ors.   **....Respondent(s)**

Counsel for the Appellant(s):   Mr. K. Gopal Choudhary

Counsel for the Respondent(s) :   Mr. K.V. Mohan
                                       Mr. K.V. Balakrishna for APERC
                                       Mr. A. Subba Rao for R.1 to 6

<u>Review Petition No. 5 of 2013 in</u>
<u>Appeal No. 168 of 2011</u>

M/s South Indian Sugar Mills Association
& Ors.   **... Appellant(s)**

Versus

Andhra Pradesh Electricity Regulatory
Commission & Ors.   **....Respondent(s)**

Counsel for the Appellant(s):   Mr. Challa Gunaranjan

Counsel for the Respondent(s) :   Mr. K.V. Mohan
                                  Mr. K.V. Balakrishna for APERC
                                  Mr. A. Subba Rao for R.1 to 6

ORDER

The learned counsel for the Review Petitioner is insisting for the interim Orders in I.A. No. 61 of 2013 in R.P. No. 4 of 2013.

The learned counsel for Respondent requests some time to file the reply in I.A. No. 61 of 2013. Reply in the main Review Petitions has been filed today. The learned counsel for the Respondent is directed to file the reply to I.A. No. 61 of 2013 on or before 25.02.2013 after serving copy on the other side.

Post the matter for hearing the I.A. No. 61 of 2013 and the Review Petitions on **<u>*26.02.2013.*</u>**

 (Rakesh Nath)   **(Justice M. Karpaga Vinayagam)**
Technical Member   **Chairperson**
ts/ak